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Bombay, Friday, 21st February 1862.

In the Sudr



Dewanee Adawlut

N^o: 4284, Special

Aroonachellum Noodliar, resident of } Appellant.
Dharwar (original Defendant) ———

vs
Fukeerapa Nurendra, resident of } Respondent.
Dharwar (original Plaintiff) ———

Rupees 491 — " — "

The claim in the original suit was to recover the amount of a bond with interest.

In appeal, N^o: 182 of 1859, the Acting Judge of the Zillah of Dharwar affirmed, with costs on Aroonachellum, the decree of the Principal Sudr Ameen who awarded to Fukeerapa as claimed.

Dissatisfied, Aroonachellum made Special Appeal in the Sudr Dewanee Adawlut on the grounds, that the Judge has misconstrued the Defendant's answer: that witnesses asked for in durkhasts 12, 13 and 27 were not examined: and that after the Judge's decision had been given Petitioner became aware that one of the witnesses was not on the date, at the place where the bond was executed.

The

